

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 167/2017

(Arising out of impugned final judgment and order dated 16-04-2015 in CRLA No. 1727/2012 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

CHANDRA SHEKHAR @ CHHOTU

Respondent(s)

(FOR CONDONATION OF DELAY IN FILING ON IA 21578/2016)

Date : 06-11-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Adarsh Upadhyay, AOR
Mr. Anurag Kishore, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List the matter for final disposal.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
BRANCH OFFICER